

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 10/AM14
HELD ON 05.06.2013
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **10/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **05.06.2013** under the Chairmanship of Shri R. Selvam, Joint DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **9/AM14 held on 29.05.2013**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:26.06.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.6.2013. Comments awaited from D/o C&PC.			

2	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:26.06.2013
	Decision: A D/L No.46011/45/2010-PC-II, dated 28.05.2013 issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:26.06.2013
	Decision: A D/L was issued by DIPP to firm on 08.05.2013. This was followed by Reminder from DGFT on 15.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

4	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:19.06.2013
	Decision: A D/L No. 46011/106/2011-PC-II, dated 05.12.2012 was issued by D/o of C&PC to firm In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:26.06.2013

5	Decision: A D/L No. 46011/21/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.		
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6	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:26.06.2013
	Decision: A D/L No. 12 (7)/2011-TSW, dated 3.6.2013 was issued by DIPP to firm on 03.06.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

7	Case No.:2/43/87-ALC1/2012	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:19.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. The Representative of D/o C&PC has informed that they still have not received the application and requested to furnish a complete set of application. Hence, it was decided that a copy of application may be forwarded to D/o C&PC.			

8	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:26.06.2013
	Decision: A D/L No. 46011/131/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.

Case No.:14/40/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status : Approved
HQ File :01/87/050/00341/AM13/	RLA File :03/95/040/00382/AM13/	Lic.No/Date:0310716021 30.11.2012	

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39076090	63/0- Polyester (PET) Chips (High pressure moulding grade/ Bottle grade)	25000.000	M.T	1895306250.00	33875000.00 US Dollars
				Total	1,895,306,250.00	33,875,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	27079900	Reformate	20400.000	M.T	1,232,690,400.00	22,032,000.00 US Dollars	131,995,255.34	Qty
2	29152100	Acetic Acid	2120.000	M.T	56,341,650.00	1,007,000.00 US Dollars	4,570,434.65	Qty
3	38159000	Catalyst T8P	2.120	M.T	5,337,630.00	95,400.00 US Dollars	432,988.55	Qty
4	29152300	Cobalt Acetate	31.800	M.T	18,044,747.82	322,515.60 US Dollars	1,463,789.94	Qty
5	29152930	Manganese Acetate	97.525	M.T	7,530,002.78	134,584.50 US Dollars	610,833.83	Qty
6	28111990	Hydro Bromic Acid	8.475	M.T	526,335.64	9,407.25 US Dollars	42,696.35	Qty

7	28151190	Sodium Hydroxide	200.000	M.T	1,119,000.00	20,000.00 US Dollars	90,773.28	Qty
8	27101990	Furnance Oil/ Heavy Oil	2550.000	M.T	14,267,250.00	255,000.00 US Dollars	1,157,359.32	Qty
9	29051100	Methanol	57.500	M.T	1,196,770.50	21,390.00 US Dollars	96,426.19	Qty
10	29053100	Monoethylene Glycol	8375.000	M.T	267,091,312.50	4,773,750.00 US Dollars	14,764,807.76	Qty
11	29173960	Isophthalic Acid	500.000	M.T	25,177,500.00	450,000.00 US Dollars	2,042,398.80	Qty
12	29094100	Diethylene Glycol	200.000	M.T	6,378,300.00	114,000.00 US Dollars	352,592.42	Qty
13	28092010	Phosphoric acid	1.000	M.T	36,927.00	660.00 US Dollars	2,995.52	Qty
14	28258000	Antimony Trioxide	8.500	M.T	2,140,087.50	38,250.00 US Dollars	173,603.90	Qty
15	29152300	Cobalt Acetate	4.500	M.T	2,553,502.05	45,639.00 US Dollars	207,140.09	Qty
				Total	1,640,431,415.79	29,319,596.35		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 30.05.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	1 MT	1. Reformate	0.816793 MT
		2. Acetic Acid	0.084800 MT
		3. Catalyst T8P	0.000084 MT
		4. Cobalt Acetate	0.001272 MT
		5. Manganese Acetate	0.003900 MT
		6. Hydro Bromic Acid	0.000339 MT
		7. Sodium Hydroxide	0.006784 MT

		8. Methanole	0.001950 MT
		9. Monoethylene Glycol	0.335000 MT
		10. Isophthalic Acid	0.020000 MT
		11. Diethylene Glycol	0.008000 MT
		12. Phosphoric Acid	0.000040 MT
		13. Antimony Trioxide	0.000340 MT
		14. Cobalt Acetate	0.000180 MT

10	Case No.:5/42/87-ALC1/2012	Party Name: POWER ADDITIVES.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status : Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:26.06.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments awaited from D/o C&PC.			

	Case No.:3/41/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status : Approved
	HQ File :01/87/050/00348/AM13/	RLA File :03/95/040/00640/AM13/	Lic.No/Date:0310717378 17.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076010	63/0- Polyester Chips (Textile grade) PTA Route	5000.000	M.T	381562500.00	6875000.00 US Dollars
				Total	381,562,500.00	6,875,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	4133.570	M.T	183,530,508.00	3,306,856.00 US Dollars	19,652,263.27	Qty
2	29152100	Acetic Acid	429.150	M.T	10,956,199.50	197,409.00 US Dollars	888,766.90	Qty
3	38159000	Catalyst T8P	0.425	M.T	1,061,437.50	19,125.00 US Dollars	86,103.81	Qty
4	29152300	Cobalt Acetate	6.435	M.T	3,622,139.24	65,263.77 US Dollars	293,827.93	Qty
5	29152930	Manganese Acetate	19.740	M.T	1,511,886.60	27,241.20 US Dollars	122,644.24	Qty
6	28111990	Hydro Bromic Acid	1.715	M.T	85,664.25	1,543.50 US Dollars	6,949.08	Qty
7	28151190	Sodium Hydrooxide	34.330	M.T	190,531.50	3,433.00 US Dollars	15,455.92	Qty
8	27101990	Furnance Oil / Heavy Fuel	437.730	M.T	2,429,401.50	43,773.00 US Dollars	197,073.05	Qty
9	29051100	Methanol	9.870	M.T	203,776.02	3,671.64 US Dollars	16,418.64	Qty
10	27101290	Naphtha	2730.250	M.T	121,980,744.38	2,197,851.25 US Dollars	6,743,095.55	Qty
11	27101290	Naphtha	37.500	M.T	1,675,406.25	30,187.50 US Dollars	92,616.46	Qty
12	28258000	Antimony Trioxide	1.900	M.T	1,492,117.50	26,885.00 US Dollars	121,040.57	Qty
13	28230010	Titanium Dioxide	15.000	M.T	2,683,147.50	48,345.00 US Dollars	217,656.93	Qty
14	28151200	Caustic Soda Flakes	0.050	M.T	971.25	17.50 US Dollars	78.79	Qty

				Total	331,423,930.99	5,971,602.36		
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Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 30.05.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Chips (Textile grade) PTA Route	1 MT	1. Reformate	0.826714 MT
		2. Acetic Acid	0.085830 MT
		3. Catalyst T8P	0.000085 MT
		4. Cobalt Acetate	0.001287 MT
		5. Manganese Acetate	0.003948 MT
		6. Hydro Bromic Acid	0.000343 MT
		7. Sodium Hydroxide	0.006866 MT
		8. Methanol	0.001974 MT
		9. Naphtha	0.553550 MT
		10. Antimony Trioxide	0.000380 MT
		11. Titanium Dioxide	0.003000 MT
		12. Caustic Soda Flakes	0.000010 MT

Case No.: 34/44/87-ALC1/2012	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Approved
HQ File :01/87/050/00392/AM13/	RLA File :30/24/040/00053/AM13/	Lic.No/Date:3010090925 03.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40132000	62/0- BICYCLE COLOURED TUBES(EXCLUDING WEIGHT OF VALVE)	100000.000	K.G	14850000.00	270000.00 US Dollars
				Total	14,850,000.00	270,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40010000	NATURAL RUBBER	26000.000	K.G	4,790,500.00	87,100.00 US Dollars	0.00	Value & Qty
2	40020000	SYNTHETIC RUBBER (PBR)	33000.000	K.G	5,082,000.00	92,400.00 US Dollars	0.00	Value & Qty
3	38240000	PRECIPITATED SILICA	11500.000	K.G	948,750.00	17,250.00 US Dollars	0.00	Value & Qty
4	38120000	RUBBER CHEMICALS (antioxident, accelerators, retarders&peptizer) (Import of antioxidants shall not exceed 0.0095kg for each 0.019kg of rubber chemical allowed) up to 7% on fob value of export of bicycle coloured tubes	2400.000	K.G	462,000.00	8,400.00 US Dollars	1.00	Value & Qty

5	28170000	Zinc Oxide	3800.000	K.G	313,500.00	5,700.00 US Dollars	0.00	Value & Qty
6	38230000	Steric Acid	100.000	K.G	3,850.00	70.00 US Dollars	0.00	Value & Qty
7	74030000	Brass Scrap (Honey Grade)	3800.000	K.G	41,800.00	760.00 US Dollars	0.00	Value & Qty
8	32060000	Titanium Dioxide	6600.000	K.G	1,270,500.00	23,100.00 US Dollars	0.00	Value & Qty
				Total	12,912,900.00	234,780.00		

Decision: According to the technical comment of DIPP furnished vide their Letter No. 7/182/2013-TSW dated 05.06.2013, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Coloured Tubes (excluding weight of valves)	1 kg	1. Natural Rubber	0.26 kg
		2. Synthetic Rubber (PBR)	0.33 kg
		3. Precipitated Silica	0.115 kg
		4. Rubber Chemicals: Anti-Oxidants, Accelerators, Retarders & Peptizers	0.024 kg
		5. Zinc Oxide	0.038 kg
		6. Steric Acid	0.001 kg
		7. Brass Scrap (Honey Grade)	0.038 kg
		8. Titanium Dioxide	0.066 kg
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals.			

13	Case No.: 8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:26.06.2013
	Decision: A D/L No. 46011/27/2013-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 15.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

14	Case No.: 6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:26.06.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 15.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

15	Case No.: 3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:19.06.2013
	Decision: A copy of Application was forwarded to D/o C&PC on 07.02.2013. This was followed by Reminder to them on			

6.5.2013 for furnishing comments expeditiously. Comments are awaited from D/o C&PC.

16	Case No.:3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:26.06.2013
	Decision: A DL No.46011/16/2013-PC, dated 4.4.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

17	Case No.:16/50/87-ALC1/2012	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00440/AM13/	RLA File :07/24/040/00460/AM13/	Lic.No/Date:0710093497 01.02.2013	Defer Date:26.06.2013
	Decision: A D/L No. 46011/79/2008-PC-II, dated 30.04.2013 was issued by D/o of C&PC to firm In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

18	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:26.06.2013
	Decision: A D/L No. 46011/26/2013-PC-II, dt. 18.4.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.

19	Case No.:25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:26.06.2013
	Decision: A D/L N. 46011/103/2009-PC-II, dt. 03.05.2013 was issued by D/o C&PC to Firm. This was followed by Reminder to firm by DGFT on 15.05.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

20	Case No.:26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:26.06.2013
	Decision: A D/L N. 46011/103/2009-PC-II, dt. 03.05.2013 was issued by D/o C&PC to Firm. This was followed by Reminder to firm by DGFT on 15.5.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

21	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:26.06.2013

Decision: A D/L No.46011/37/2013-PC-II, dated 28.05.2013 issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

22	Case No.:2/51/87-ALC1/2012	Party Name:DAMAN POLYFABS	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00458/AM13/	RLA File :03/94/040/00880/AM13/	Lic.No/Date:0310724027 13.02.2013	Defer Date:26.06.2013
	Decision: A D/L No.46011/29/2013-PC-II, dated 03.05.2013 issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

23	Case No.:1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:26.06.2013
	Decision: A D/L N0.46011/03/2013-PC-II, dated 22.04.2013 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

24	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:26.06.2013
	Decision: A D/L N. 46011/24/2013-PC-II dt. 18.04.2013 was issued by D/o C&PC to Firm followed by reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

25	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:26.06.2013
	Decision: A DL N. 46011/03/2013-PC-II, dt. 22.04.2013 was issued by D/o C&PC to Firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

26	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:26.06.2013
	Decision: A D/L N. 46011/10/2005-PC-II, dt. 30.04.2013 was issued by D/o C&PC to Firm. This was followed by Reminder to firm by DGFT on 15.05.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.			

27	Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:26.06.2013
	Decision: A D/L N. 46011/10/2005-PC-II, dt. 30.04.2013 was issued by D/o C&PC to Firm. This was followed by Reminder to firm by DGFT on 15.05.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the license.

Case No.:3/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Approved
HQ File :01/87/050/00464/AM13/	RLA File :03/95/040/00860/AM13/	Lic.No/Date:0310725898 27.02.2013	

Application: Request is for adhoc norms for the following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076090	63/0- Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	10000.000	M.T	884000000.00	16000000.00 US Dollars
				Total	884,000,000.00	16,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	8167.930	M.T	438,191,066.66	7,931,060.03 US Dollars	138,120,299.11	Qty
2	29152100	Acetic Acid	848.000	M.T	20,521,176.00	371,424.00 US Dollars	5,358,285.25	Qty
3	38159000	Catalyst T8P	0.840	M.T	2,088,450.00	37,800.00 US Dollars	545,315.28	Qty
4	29152300	Cobalt Acetate	12.720	M.T	7,127,594.76	129,006.24 US Dollars	1,861,086.61	Qty
5	29152930	Manganese Acetate	39.000	M.T	2,973,555.00	53,820.00 US Dollars	776,425.09	Qty
6	28111990	Hydro Bromic Acid	3.390	M.T	168,567.75	3,051.00 US Dollars	44,014.73	Qty
7	28151190	Sodium Hydrooxide	67.840	M.T	374,816.00	6,784.00 US Dollars	97,868.22	Qty

8	27101990	Furnance Oil/ Heavy Fuel	864.960	M.T	4,778,904.00	86,496.00 US Dollars	1,247,819.85	Qty
9	29051100	Methanol	19.500	M.T	396,474.00	7,176.00 US Dollars	103,523.35	Qty
10	27101290	Naphtha	5460.500	M.T	267,903,051.00	4,848,924.00 US Dollars	67,923,137.59	Qty
11	29173960	Isophthalic Acid	200.000	M.T	14,144,000.00	256,000.00 US Dollars	3,693,140.52	Qty
12	27101290	Naphtha	120.000	M.T	5,887,440.00	106,560.00 US Dollars	1,492,679.52	Qty
13	28092010	Phosphoric Acid	0.400	M.T	14,586.00	264.00 US Dollars	3,808.55	Qty
14	28258000	Antimony Trioxide	3.400	M.T	1,917,948.50	34,714.00 US Dollars	500,795.62	Qty
15	29152300	Cobalt Acetate	1.800	M.T	1,008,621.90	18,255.60 US Dollars	263,361.31	Qty
				Total	767,496,251.57	13,891,334.87		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 30.05.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	1 MT	1. Reformat	0.816793 MT
		2. Acetic Acid	0.084800 MT
		3. Catalyst T8P	0.000084 MT
		4. Cobalt Acetate	0.001272 MT
		5. Manganese Acetate	0.003900 MT
		6. Hydro Bromic Acid	0.000339 MT
		7. Sodium Hydroxide	0.006784 MT
		8. Methanole	0.001950 MT

9. Monoethylene Glycol	0.335000 MT
10. Isophthalic Acid	0.020000 MT
11. Diethylene Glycol	0.008000 MT
12. Phosphoric Acid	0.000040 MT
13. Antimony Trioxide	0.000340 MT
14. Cobalt Acetate	0.000180 MT

Case No.:7/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Approved
HQ File :01/87/050/00468/AM13/	RLA File :03/95/040/00894/AM13/	Lic.No/Date:0310725901 27.02.2013	

Application:- Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
I	39076090	63/0- Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	15000.000	M.T	1326000000.00	24000000.00 US Dollars
				Total	1,326,000,000.00	24,000,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
I	27079900	Reformate	12251.895	M.T	657,286,599.99	11,896,590.05 US Dollars	207,180,448.67	Qty

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2	29152100	Acetic Acid	1272.000	M.T	30,781,764.00	57,150.00 US Dollars	8,037,427.88	Qty
3	38159000	Catalyst T8P	1.260	M.T	3,132,675.00	56,700.00 US Dollars	817,972.92	Qty
4	29152300	Cobalt Acetate	19.080	M.T	10,691,392.14	193,509.36 US Dollars	2,791,629.91	Qty
5	29152930	Manganese Acetate	58.500	M.T	4,460,332.50	80,730.00 US Dollars	1,164,637.63	Qty
6	28111990	Hydro Bromic Acid	5.085	M.T	252,851.63	4,576.50 US Dollars	66,022.10	Qty
7	28151190	Sodium Hydroxide	101.760	M.T	562,224.00	10,176.00 US Dollars	146,802.34	Qty
8	27101990	Furnance Oil / Heay Fuel	1297.440	M.T	7,168,356.00	129,744.00 US Dollars	1,871,729.78	Qty
9	29051100	Methanol	29.250	M.T	594,711.00	10,764.00 US Dollars	155,285.02	Qty
10	27101290	Naphtha	8190.750	M.T	401,854,576.50	7,273,386.00 US Dollars	101,884,706.39	Qty
11	29173960	Isophthalic Acid	300.000	M.T	21,216,000.00	384,000.00 US Dollars	5,539,710.78	Qty
12	27101290	Naphtha	180.000	M.T	8,831,160.00	159,840.00 US Dollars	2,239,019.28	Qty
13	28092010	Phosphoric Acid	0.600	M.T	21,879.00	396.00 US Dollars	5,712.83	Qty
14	28258000	Antimony Trioxide	5.100	M.T	2,876,922.75	52,071.00 US Dollars	751,193.44	Qty
15	29152300	Cobalt Acetate	2.700	M.T	1,512,932.85	27,383.40 US Dollars	395,041.97	Qty
				Total	1,151,244,377.36	20,837,002.31		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 30.05.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Chips (High pressure moulding)	1 MT	1. Reformate	0.816793 MT
		2. Acetic Acid	0.084800 MT

30	grade/Bottle grade)	3. Catalyst T8P	0.000084 MT
		4. Cobalt Acetate	0.001272 MT
		5. Manganese Acetate	0.003900 MT
		6. Hydro Bromic Acid	0.000339 MT
		7. Sodium Hydroxide	0.006784 MT
		8. Methanole	0.001950 MT
		9. Monoethylene Glycol	0.335000 MT
		10. Isophthalic Acid	0.020000 MT
		11. Diethylene Glycol	0.008000 MT
		12. Phosphoric Acid	0.000040 MT
		13. Antimony Trioxide	0.000340 MT
		14. Cobalt Acetate	0.000180 MT

30	Case No.:1/10/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:10/87-ALC1/2013 05.06.2013	Status: Deferred
	HQ File :01/87/050/00062/AM14/	RLA File :34/24/040/00037/AM14/	Lic.No/Date:3410036980 27.05.2013	Defer Date:26.06.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
